

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:918

ANSWERED ON:08.08.2013

ISSUANCE OF STATUTORY WARNING TO CONSUMERS

Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether issuance of statutory warning to consumers is mandatory while advertising certain products through print and audio-visual mediums;
- (b) if so, the facts in this regard along with the names of the products for which such warning has been made mandatory;
- (c) the existing mechanism for smooth operation and monitoring of the said system;
- (d) the number of cases of violation of the said rule during the last three years and the current year; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

- (a) to (e) Information is being collected and will be laid on the Table of the House.